

SHRI K. LAKKAPPA : I was a member of the Consultative Committee of the Ministry of Law, Justice and Company Affairs, in the last Lok Sabha. I know how the MRTTP Act was by-passed because of certain vague procedures which were adopted then. The monopoly houses were not properly hooked by the Commission. I would like to know whether the present Government would plug those loopholes that are there in the MRTTP Act. The appointment of this high level committee only shows that you want to by-pass these monopoly houses which will again have a very good opportunity to build up their resources and cheat this country. Therefore, what are the short term measures that you are going to take to list these monopoly houses in the terms of reference of this committee? Whether the monopoly houses would be hooked properly to see that they are curbed down in this country.

SHRI SHANTI BHUSHAN : The assurance that this committee shall act for this purpose to implement the directive principle namely, avoidance of concentration of economic power to the common detriment, is the fact that the Janata Party is wedded to it. This Committee is headed by an important member of the Parliament belonging to the Janata Party and, therefore, that is an assurance that the Committee shall direct its deliberations to that objective. So far as the detailed manner in which the Committee would progress, the Committee will take stock of such facts and such relevant material etc. which are necessary to assist it in coming to a conclusion and making its recommendations to the Government.

SHRI SONU SINGH PATIL : How much time, this high-powered committee will take to submit its report to the Government?

SHRI SHANTI BHUSHAN : The notification provides that the report of the committee shall be submitted to the Government of India not later than 31st December, 1977.

Firms Involved in Oil Import Racket

*527 **SHRI JYOTIRMOY BOSU :** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) names of the Directors and Managers of the 13 firms which have been involved in Oil import racket including the Godrej Soap Manufacturing Company and Apeejay (P) Ltd., Calcutta; and

(b) the relation between Apeejay Pvt. Ltd. and Aminchand Pyarelal Co., which was involved in Stainless Steel Import racket some years ago and other fullest detail, with regard to the above mentioned firms?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) : (a) Of the 13 firms referred to, it is found that only 5 are companies incorporated under the Companies Act. The rest appear to be partnership and/or proprietary concerns and the Department of Company Affairs have no information about them. A statement showing the names of the Directors of the 5 incorporated companies is attached.

(b) Inquiries reveal that a partnership firm by name M/s. Aminchand Pyarelal is connected with Apeejay Pvt. Ltd. through the latter's subsidiary Decor Steel Pvt. Ltd. which is a major partner of the said firm. No other details about this firm are available. A statement, showing details of M/s. Apeejay Pvt. Ltd. is attached.

Statement (a)

Name of the Company	Names of Directors
1. M/s. Godrej Soaps Private Ltd., Bombay	1. Sri Scrabji Pirojsha Godrej 2. Dr. Burjerji Pirojsha Godrej (Mg. Director) 3. Sri Naorji Pirojsha Godrej 4. Sri Adi Burjerji Godrej 5. Sri Nadir Burjerji Godrej
2. M/s. Vegetable Vitamin Foods Company Pvt. Ltd., Bombay.	1. Sri Godrej Palanjy Joshi 2. Sri Faraz Godrej Joshi 3. Sri Rustom Godrej Joshi

1	2
3. M/s. The Jal Hind Oil Mills Company (Bombay) Pvt. Ltd., Bombay.	1. Sri Devandas Kodumal Kishnani 2. Sri Nanukram Kotumal Kishnani 3. Sri Relumal Holaram Hemrajan
4. M/s. Prabhat Solvent Extraction Industries Pvt. Ltd., Gujarat.	1. Sri Dayalal Dhanji Vadalia 2. Sri Bhanji Dhanji Patel
5. M/s. Apeejay Private Ltd., Calcutta.	1. Sri U. V. Ramanamurty (Whole-time Director) 2. Sri Baij Nath Singh (Whole-time Director)

Statement (b)

Details of M/s. Apeejay Private Ltd.

1. Incorporation	The company was incorporated on 4th May, 1959.										
2. Present Business	The company deals with mainly steel pipes, textile goods and furnishing fabrics and, manufacture furnishing fabrics.										
3. Directors	Shri U. N. Ramanamurty. Shri Baij Nath Singh.										
4. Capital	The company's paid up capital is Rs. 15.00 lakhs consisting of 15,000 equity shares of Rs. 100/- each fully paid up.										
5. Share-holders.	<table border="0"> <tbody> <tr> <td>1. Kathua Steel Works(P)Ltd.</td> <td>14,970 shares.</td> </tr> <tr> <td>2. U. V. Ramanamurty</td> <td>10 "</td> </tr> <tr> <td>3. Ram Singh Goel</td> <td>10 "</td> </tr> <tr> <td>4. Baij Nath Singh</td> <td>10 "</td> </tr> <tr> <td></td> <td><hr/>15,000</td> </tr> </tbody> </table>	1. Kathua Steel Works(P)Ltd.	14,970 shares.	2. U. V. Ramanamurty	10 "	3. Ram Singh Goel	10 "	4. Baij Nath Singh	10 "		<hr/> 15,000
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SHRI JYOTIRMOY BOSU : I am sorry to say that the Minister has read out that no information is available with the Department. I am surprised because I can see, as it used to be, the friends of Aminchand Pyarelal, Apeejay, Jit Pal, Saraj Pal and Bhoothalingam are very much active in the Ministry. The matter was fully covered by two P.A.C. Reports, 50th Report and 56th Report, and, I think, these Reports were given during the Fourth Lok Sabha and, on the floor of the House, several statements were made and they had fixed the responsibility on persons like Bhoothalingam, Bam and others. Therefore, I am now positive that the followers of these people, the lobby-men and the contact-men, are very powerful in the Ministry. Otherwise, how could the Minister come out with that kind of a reply....

MR. DEPUTY-SPEAKER : What is your question?

SHRI JYOTIRMOY BOSU : I must deal with the statement because it is very surprising. All these criminals, anti-national and anti-social are there. Mr. Krishna Menon used to say that a capitalist can never be a vegetarian tiger. That is what it is.

MR. DEPUTY-SPEAKER : Please put your question.

SHRI JYOTIRMOY BOSU : The facts of the case are—I wish the Commerce Minister was here—that Rs. 526 crores worth licences were issued to private parties. The imports were not more than Rs. 45 crores. Apeejay, a subsidiary company of Aminchand Pyarelal of

which Mr. Jit Pal and Mr. Saraj Pal are the real owners—Mr. Sanjay Gandhi's money carriers abroad, I am told.. (Interruptions) I would like the Minister to cover the stainless steel Import racket which figured in the debate on 19th December, 1968. Therefore, this reply is not clear. How, I would like to know...

AN HON. MEMBER : That was only a preliminary.

MR. DEPUTY-SPEAKER : I cannot be allowing that kind of a preliminary. What is your question?

SHRI JYOTIRMOY BOSU : I am only wanting to know how the erstwhile Commerce Minister was closely involved in the issuance of licences to 13 firms, what was the total value of imports firm-wise and what is the actual amount allocated in foreign exchange....

MR. DEPUTY-SPEAKER : What is your question?

SHRI JYOTIRMOY BOSU : 21 days, notice does not give enough time and opportunity. So, I have got to elaborate....

MR. DEPUTY-SPEAKER : No question of that. I am very sorry to say that you have already taken 5 minutes to put a question.

SHRI JYOTIRMOY BOSU : I am only assisting you.

MR. DEPUTY-SPEAKER : This is the Question Hour.

SHRI JYOTIRMOY BOSU : I would like to know, besides that, whether Mr. Godrej is the Chairman of the Import Export Advisory Committee and whether he is the founder and the past President of the Fair Trade Practices Association of India.

SHRI SHANTI BHUSHAN : The number of import licences granted for edible oil during the months of January—March, 1977 was 3,675 of a total value of Rs. 526 crores. The estimated imports upto the middle of May, 1977 were of the order of Rs. 45 crores.

SHRI JYOTIRMOY BOSU : Please give us firm-wise the actual amount allotted for importation and the actual amount utilised for importation. That is important.

SHRI SHANTI BHUSHAN : There are a very large number of licences, as I said, several thousands, and, therefore, those details of foreign exchange allocation in respect of each individual and other things are not available with me at the moment.

MR. DEPUTY-SPEAKER : You can give that information of the hon. Member.

SHRI SHANTI BHUSHAN : Yes, Sir.

SHRI JYOTIRMOY BOSU : Let him lay it on the Table of the House.

MR. DEPUTY SPEAKER : He will give it to you.

SHRI JYOTIRMOY BOSU : Let him give it to me within three days.

In view of the misdoings by M/s. Aminchand Pyarelal, Saraj Pal and Jit Pal, I would like to know from the hon. Minister whether he would consider to institute an enquiry commission into this oil deal; if not, the reasons thereof? As far as this firm is concerned, I would like to know whether their income tax papers were seized by the Income Tax Department on the export contract of ground-nut seeds to USSR, Bulgaria and Sofia? I also want to know the number of such importlicences between 1975-1977 (emergency period) and the progress of enquiry which has been instituted in the month of May as stated by the Minister in the Rajya Sabha?

SHRI SHANTI BHUSHAN : The enquiries are currently made in regard to these import licences. In the case of 13 firms. They are as follows :—

1. M/s. Godrej Soaps Ltd., Bombay.
2. M/s. Jamnadas Madhavji & Co., Jamnagar, Gujarat.
3. M/s. Jai Hind Oil Mills Co., Bombay.
4. M/s. Kamani Oil Mills Co., Bombay.
5. M/s. Shree Krishna Oil Mills, Bombay.
6. M/s. Karachikhopra Mills, Bombay.
7. M/s. Appejay (P) Ltd., Calcutta-16.
8. M/s. Prabhat Solvent Extraction Industries (P) Ltd., Manayadar.
9. M/s. Oceanic Solvent Industries, Badeshwar, Jamnagar.
10. M/s. Krishna Oil Cake Industries, Porbandar Road, Upleta.
11. M/s. Bajrang Lal Amithkumar, Calcutta-27.
12. M/s. The Vegetable Vitamin Foods Co. (P) Ltd., Plot No. 108, 109-B, Soin, Bombay-22.

13. M/s. Mulji Devshi Co., H. No. 116, Mulji Devshi Building, 116-Keshavji Naik Road, Bombay-9.

In the case of six parties, the matter has been referred to the Directorate of Enforcement for enquiry under the Foreign Exchange Regulations Act. These are as follows :

1. M/s. Godrej Soap Ltd., Bombay.
2. M/s. Jamnadas Madhavji & Co., Jamnagar.
3. M/s. Jai Hind Oil Mills, Bombay.
4. M/s. Prabhat Solvent Extraction Industries (P) Ltd., Manayadar.
5. M/s. The Vegetables Vitamin Foods Co. (P) Ltd., Plot No. 108-109B, Soin, Bombay-22.
6. M/s. Mulji Devshi & Co., H. No. 116, Mulji Divshi Building, 116—Keshavji Naik Road, Bombay.

SHRI JYOTIRMOY BOSU : He has not replied whether he is going to institute an enquiry under the commission of Enquiry Act against this firm; if not the reasons thereof.

SHRI SHANTI BHUSHAN : As I said, the enquiries are currently in progress and taking of action will depend upon the results of those enquiries.

SHRI JYOTIRMOY BOSU : Mr. Shanti Bhushan, there should be a proper enquiry by a Supreme Court judge. This is not a matter which could be left in the hands of... (Interruptions)

श्री हुकम चन्द कछवाय : माननीय मंत्री जी ने उत्तर दिया कि 3675 लायसेंस लगभग पांच सौ करोड़ रुपये के दिए गये। क्या यह बात सही नहीं है कि जिन लोगों को लायसेंस दिये गये और जिन्होंने विदेशों में माल खरीदा उन्होंने अधिक मूल्य मिलने के कारण उस माल को बाहर ही बेच दिया? यदि यह सही है तो मैं जानना चाहता हूँ कि कितना माल विदेशों में खरीद कर, विदेशों में ही बेच दिया गया और कितना माल भारत में आया? जिन लोगों ने विदेशों में माल खरीद कर विदेशों में ही बेच दिया, उनके नाम क्या हैं?

श्री शान्ति भूषण : श्री लाइसेंसिंग प्रोसीजर जनवरी से अप्लाई किया गया। इसके अन्तर्गत यह था कि जो भी लायसेंस मांगे और जिस बेल्यू तक इम्पोर्ट करने का लाइसेंस मांगे उसको उस बेल्यू तक का लायसेंस दे दिया जाए। जिन लोगों को लाइसेंस दिये गये और जिन्होंने लाइसेंस यूटिलाइज करके तेल इम्पोर्ट किया, उन्हें फारन एक्सचेंज रिलीज किया गया। जिन्होंने तेल इम्पोर्ट नहीं किया उन्हें फारन एक्सचेंज रिलीज नहीं किया गया। यह इन्वॉयरी हो रही है कि किस ने खरीदने के बाद ऊँचे दाम पर बाहर बेच दिया। फारन एक्सचेंज एक्ट में यह है कि अगर इस तरह का कोई केस हो तो उसे रिपेटरियेट करना पड़ता है। अगर कोई रिपेटरियेट नहीं करता है तो वह फारन एक्सचेंज एक्ट का कंटावेंशन होता है। मैंने अभी बताया कि 6 कंसंसंस हैं जिनके केस डायरेक्टोरेट आफ एन्फोर्समेंट के पास भेजे गये हैं, जिनके बारे में इन्वॉयरी हो रही है कि उन्होंने माल खरीदा या नहीं खरीदा, खरीदा तो ऊँचे दाम पर बेचा या नहीं बेचा, अगर बेचा तो फारन एक्सचेंज रिपेटरियेट किया या नहीं किया। अगर उन्होंने रिपेटरियेट कर दिया तो कोई कंटावेंशन नहीं है।

श्री हुकम चन्द कछवाय : कितना माल भारत में आया?

श्री शान्ति भूषण : मैंने अभी बताया कि जिस किसी ने बाहर ही बेच दिया उसके फिगर्स मेरे पास नहीं हैं। लेकिन जो लायसेंस जनवरी से मार्च तक इश्यु किये गये वे 526 करोड़ रुपये के किए गये और 45 करोड़ रुपये का वहां माल आया।

DR. SUBRAMANIAM SWAMY : I would like to know, particularly, with regard to Godrej, which is in my constituency, what is the exact nature of the charge against them, whether they have represented to the Government and whether the Government has made up its.

mind how quickly it proposes to deal with this representation and come to a conclusion.

SHRI SHANTI BHUSHAN As I said, the matter is being inquired into, and as I further said, if somebody has purchased the oil in some foreign country and has sold it, without repatriating the profits here, then in that case that would involve contravention of the Foreign Exchange Regulations Act, and therefore, he would be actionable. But otherwise, after taking these licences if he has not imported at all nor has he purchased or sold for any reason, then in that case there would be no contravention.

SHRI SHYAMNANDAN MISHRA The hon. Minister was pleased to say, and it has been emphasized by some other hon. Members also that the parties associated with the grant of licences numbered about 3,675. One would like to know how many parties were associated with the grant of licences of the order of Rs. 45 crores, because, out of Rs. 526 crores, only Rs. 45 crores worth of licences were utilised. I want to know how many parties were associated with these Rs. 45 crores worth of licences and, secondly, how many parties' licences had been cancelled after that and what was the intention, if the hon. Minister could enlighten us, in granting licences of the order of Rs. 526 crores. Was it the intention that edible oil of this amount—Rs. 526 crores—should be imported into the country? What was the intention in granting licences of this order?

SHRI SHANTI BHUSHAN So far as this information solicited by the hon. Member is concerned, namely, how many parties were associated with these imports of the value of Rs. 45 crores which were, in fact made, I do not have the figures at the moment. So far as licences granted during January-March are concerned, as I said 3,675 licences were granted of a total value of Rs. 526 crores. If the hon. Member would so desire, I would get the information and supply that to him.

SHRI SHYAMNANDAN MISHRA How are we to know how many are the guilty parties against whom Government is proceeding, whether the parties against whom Government is proceeding is not smaller than it should have been?

SHRI SHANTI BHUSHAN If those who obtained licences have imported of this value then of course, no question arises because they obtained licences and then they imported of that value, therefore, no question of contravention arises. But those who obtained licences and thereafter in whose cases it has been discovered

SHRI SHYAMNANDAN MISHRA We would like to know the number of parties.

SHRI SHANTI BHUSHAN If hon. Member would give notice, we would supply all this information.

There was one more question which was asked by the hon. Member, as to what is now the present policy. I would indicate that, firstly, it has been decided that all licences which have already been granted and against which no firm commitments by way of opening of irrevocable letters of credit or any other irrevocable commitment to import goods have been made within three months from the date of issue of such licences, will be automatically deemed to have been invalidated for importation, secondly, licences for edible oils and oilseeds will now be granted on the basis of firm commitments entered into by the applicant with the overseas suppliers. Thirdly, the value of licences the items to be imported and the validity period of licences will be in terms of the firm contracts entered into by the applicant with the overseas suppliers. Fourthly, licences will be required to submit a report to the licensing authorities concerned as soon as the imports have been effected, and finally, the inability to effect import on the basis of licences issued for reasons beyond the control of the licensee should be reported to the licensing authorities concerned within ten days from the date on which the licence has failed to effect imports as per the original contract.

श्रीधरी बलवीर सिंह : यह जो सवा पांच सौ करोड़ का बोटाला है जिस की इनकवारी एनफॉर्सेमेंट स्टाफ से कराई जा रही है उससे इसकी इनकवायरी करवाने के बजाय क्या हाउस की कमेटी बना करके उससे करवाएंगे ताकि इनकवायरी ठीक ढंग से हो सके? जिन के साथ मिल कर यह सारा काम हुआ है वही इनकवायरी करने वाले लोग हैं। वे कैसे ठीक ढंग से इनकवायरी कर सकते हैं? ये जा अफ्रीजीशन में बैठे हुए लाग हैं इनके अर्द्धे बहुत पुराने हैं। और वह अर्द्धे जो हैं उनसे वह काम लेते हैं और वही लोग इनकवायरी करते हैं। तो कोई बात हमारे पल्ले पड़ने वाली नहीं है। तो इसके लिए हाउस की कमेटी मंत्री महोदय बनाने को तैयार है ताकि इस सारे मामले में क्या-क्या हुआ है वह सारे

बातें पब्लिक के सामने आ सकें और जो लोग जिम्मेदार हैं इस काम के लिए उनके खिलाफ़ बाकायदा ऐकशन लिया जा सके ?

श्री शक्ति भूषण : मैं माननीय सदस्य के लिए एक बात साफ़ कर दूँ कि जब मैंने यह कहा कि 3675 लाइसेंस जनवरी से मार्च तक ग्रान्ट हुए थे 526 करोड़ ६० की बेल्यू के तो मेरा यह मतलब नहीं था न मैंने यह कहा कि उन सब ने, 45 करोड़ का जो इम्पोर्ट हुआ है, बाकी सब ने वहाँ खरीद कर ज़रूर ही बेच दिया हो। बात यह है कि कुछ ऐसे हो सकते हैं कि जिन्होंने उसको नहीं खरीदा और नहीं इम्पोर्ट कर सके। लेकिन इसकी जानकारी की जा रही है जिन्होंने वहाँ खरीद कर बेच दिया और अगर उन्होंने वह रकम जो एफ० ई० आर० ए० के अन्दर रिजर्वेशन है कि उसको भारत में लायें और रिजर्व बैंक को रिपोर्ट करनी चाहिए। और अगर उन्होंने रिपोर्ट नहीं की तो इस फ़ैक्ट की इनक्वायरी करके जो उचित कदम होगा वह लिया जायगा।

श्रीमती बलबीर सिंह : आप हाउस की कमेटी बनायेंगे कि नहीं ?

श्री शक्ति भूषण : हाउस की कमेटी बनाने की कोई आवश्यकता नहीं है। सरकार के पास पूरी मशीनरी है, सब जानकारी करके पूरे कदम उठा सकती है।

श्रीमती भृगुल गोरे : जिन 6 फ़र्म्स के खिलाफ़ एफ० ई० आर० ए० के अन्दर कार्यवाही हो रही है उसमें कितनी रकम इनवाल्ड है ?

श्री शक्ति भूषण : यह जानकारी अभी मेरे पास नहीं कि जिन 6 फ़र्म्स के सैटर डायरेक्टोरेट आफ़ ऐनफ़ोर्समेंट को दिये गये हैं फ़ोरिन ऐक्सचेंज के कनेक्शन में उसमें कितनी रकम है।

श्रीमती भृगुल गोरे : जिनको लाइसेंस दिया गया उन्होंने कितना रकम कांसेस के इन्वेष्टमन्ट फंड में दिया है ?

MR. DEBUTY SPEAKER : You have put your questions and he has answered them. You cannot ask another question.

श्री राम शक्ति : क्या सरकार के पास कोई ऐसी एजेन्सी है कि जो लाइसेंस दिये गये उनके देने के बाद लाइसेंस को देखें कि उनकी ऐक्टिविटी ठीक हो रही है या नहीं, कोई गडबड हो रही है या कैसे वह लाइसेंस इस्तेमाल में लाए जा रहे हैं ? अगर कोई एजेन्सी नहीं है तो बनाने की मंत्री जी सोचेंगे।

श्री शक्ति भूषण : जो इम्पोर्ट लाइसेंस दिया जाता है उसके माने यह होते हैं कि फ़ोरिन ऐक्सचेंज उतना रिलीज किया जायगा। जब वह इम्पोर्ट होता है तभी फ़ोरिन ऐक्सचेंज रिलीज किया जाता है, उससे पहले नहीं किया जाता है।

दूसरी बात यह है कि बिना लाइसेंस के भी आदमी बाहर खरीद सकता है और बेच सकता है अगर उसका वह रकम फ़ोरिन ऐक्सचेंज रेगुलेशन ऐक्ट में रिपोर्ट कर के यहाँ ले आये तो कोई कन्ट्रावेंशन ला का नहीं होता। लेकिन हां यह हो सकता है कि यह लाइसेंस लेने से कुछ उनको इस तरह की खरीदक्रोस्त करने में कुछ मदद हुई हो। लेकिन उसका जब इम्पोर्ट होता है तभी उसका कन्ट्रावेंशन होता है वरना नहीं।

Setting up of a petrochemical Complex at Haldira

*53: SHRI SAMAR GUHA:

SHRI DINESH JOARDER:

Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the attention of the government has been drawn to a report published on 29th April 1977 in Daily Ananda Bazar Patrika of Calcutta to the effect that instead of setting up of the Petrochemical